

[English]

Unauthorised Construction by Allottees of D.D.A. FLATS

358. SHRI RAVI NARAYAN PANI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the cases of unauthorised construction are increasing in Delhi;

(b) if so, the details thereof for the last three years and reasons therefor;

(c) the action taken in all such cases and results achieved; and

(d) whether Government propose to check such unauthorised construction and if so, how?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) and (b). No detailed survey of unauthorised construction has been conducted by the D.D.A.

(c) and (d). Whenever and wherever unauthorised construction in DDA flats comes to the notice of the DDA, appropriate action is taken under Delhi Development Act, 1957, keeping in view the terms and conditions of lease/allotment.

Land for Executing Medium Irrigation Projects

359. SHRI MANORANJAN BHAKTA: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether Government had sought any loan during the Seventh Plan for executing the medium irrigation projects in various States from the World Bank;

(b) if so, the details thereof; and

(c) whether Government propose to seek any loan from the World Bank during the Eighth Five-Year-Plan also?

THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI MANUBHAI KOTADIA): (a) No agreement was signed with the World Bank during the Seventh Plan for exclusively executing Medium Irrigation Projects.

(b) Does not arise.

(c) Yes, Sir.

Awards Passed by Central Industrial Tribunal Relating to BCCL & CCL

360. SHRI A.K. ROY: Will the Minister of LABOUR be pleased to state:

(a) the details of the awards passed by the Central Industrial Tribunal for the last five years on the industrial dispute related to Bharat Coking Coal Limited and Central Coalfield Limited;

(b) the details of the awards that been implemented, the awards against whom managements have gone for an appeal and those left unimplemented without even going for an appeal inviting prosecution;

(c) whether public sector managements have been advised against prolonged litigation as per the policy of the Government; and

(d) if so, the details in this regard?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN): (a) and (b). Information is being collected and will be laid on the Table of the House.

(c) and (d). A public sector undertaking of the Government of India is required to consult its administrative Ministry if it desire to file an appeal against an award of judge-

ment of a Labour Court/Tribunal, High Court etc. The administrative Ministry, in turn, examines the matter in consultation with Ministry of Law and Ministry of Labour and conveys advice to the undertaking. The aforesaid instructions have recently been reiterated by the Government.

Changes in Basic Health Policy

361. SHRI SRIKANTHA DATTA NARASIMHARAJA WADIYAR: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government have a proposal to change the basic health policy of the country;

(b) if so, the salient features thereof;

(c) in what respect the new health policy is different from country's existing health policy; and

(d) the circumstances that led to the change of the present health policy?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI RASHEED MASOOD):
(a) No such proposal is currently under consideration of Government.

(b) Does not arise.

(c) Does not arise.

(d) Does not arise.

World Bank assistance to evolve and Agreement on the Use of Ganga Waters

362. SHRIMATIVASUNDHARA RAJE: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the World Bank has offered

to assist India in evolving a comprehensive agreement on these of Ganga waters for a substantial and economically-balanced development of water resources;

(b) if so, the details of the offer made by the World Bank;

(c) the cost of the whole scheme; and

(d) the reaction of Government thereto?

THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI MANUBHAI KOTADIA): (a) No, Sir.

(b) to (d). Do not arise.

Drinking water Schemes of Rajasthan

363. SHRIMATIVASUNDHARA RAJE: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Rajasthan Government has submitted any drinking water schemes to Union Government for approval;

(b) if so, the details thereof;

(c) the cost of each of those projects; and

(d) the steps taken to approve those schemes?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) to (c). The Government of Rajasthan had submitted a preliminary proposal for securing World Bank Group assistance for the 2nd Rajasthan Water Supply and Sewerage Project. The project envisages augmentation of water supply and sewerage facilities in Jaipur, Jodhpur, Bikaner, Kota, Udaipur and Alwar at a cost of Rs. 514.6 crores.

(d) The State Government has been